

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3481**  
TO BE ANSWERED ON 16.03.2018

**Buildings constructed in Violation of Environmental Norms**

3481. SHRI RADHESHYAM BISWAS:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has records of buildings constructed in violation of environmental norms;
- (b) if so, the action taken by the Government against the erring officials of local administration who have approved construction of such buildings, State/UTwise;
- (c) the number of such buildings demolished by the Government during the last three years, State/UT-wise; and
- (d) the number of buildings approved by the Government for the recovery of compensation, State/UT-wise?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

(a) to (d) The Ministry of Environment, Forest and Climate Change (MoEF&CC) accords prior environmental clearance for projects or activities listed in the Schedule to the Environment Impact Assessment (EIA) Notification, 2006 (and its amendments) after having followed the prescribed process in the said notification. Violation of the environmental norms issued for developmental projects are monitored by the Regional Offices of the Ministry and the concerned State Pollution Control Boards/Union Territories Pollution Control Committees or any other concerned Central/State agencies. If any non compliance is observed/reported, the Ministry takes appropriate action as deemed fit as per Environment (Protection) Act, 1986. Section 3 of the Environment (Protection) Act 1986 gives power to the Central Government to take all measures that it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing and controlling abating environmental pollution. The MoEF&CC does not maintain the details of buildings constructed in violation of environmental norms, buildings demolished and number of buildings approved for the recovery of compensation by the Government year-wise and State/UT-wise.

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